

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 366/MP/2022

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC limited in respect of its National Thermal Power Plant Stage-II, Dadri.

Petitioner : BRPL

Respondent : NTPC

Petition No. 367/MP/2022

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC limited in respect of its National Thermal Power Plant Stage-II, Dadri.

Petitioner : BYPL

Respondent : NTPC

Date of Hearing : **13.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Aditya Ajay, Advocate, BSES Discoms
Shri Venkatesh, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner requested for adjournment on the ground that the arguing counsel is not available due to some personal difficulty. This request was not opposed by the learned counsel for the Respondent. Based on the consent of the parties, the hearing of the petitions, was adjourned.

2. The Petitions will be listed for hearing on **16.2.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

